

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
UNSTARRED QUESTION NO. 2427**

TO BE ANSWERED ON WEDNESDAY, THE 26.12.2018

Vacancies in Maharashtra High Court

†2427. SHRI RAJAN VICHARE:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether the Government has taken any action to fill the vacancies in the High Court of Maharashtra;
- b) if so, the details thereof;
- c) whether the Government has formulated any scheme to fill the vacancies in a timely manner in the High Courts; and
- d) if so, the details thereof?

**ANSWER
MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE
AFFAIRS
(SHRI P.P. CHAUDHARY)**

(a) to (d): The sanctioned Judge strength of the Bombay High Court is 94 against which the working strength is 71 leaving 23 vacancies in the High Court. Filling up of vacancies is a continuous process. While every effort is made to fill up the existing vacancies expeditiously and in a time bound manner, vacancies keep on arising on account of retirement, resignation or elevation of Judges. As per the existing Memorandum of Procedure (MoP)

for appointment of judges in High Court, the proposal has to be initiated by the Chief Justice of the concerned High Court.

Due to combined effort of the Executive and Judiciary, 06 Additional Judges have been made Permanent Judges and 04 fresh Additional Judges have been appointed during the year 2018 in the Bombay High Court. Recommendation for appointment of 02 Judicial Officers and 10 Advocates as Judges of Bombay High Court, received from the Chief Justice of the Bombay High Court is currently with the Supreme Court of India.
